

**BEOFRE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
EXECUTION APPLICATION NO. 04 OF 2024  
IN  
ORIGINAL APPLICATION No. 512 of 2018**

**IN THE MATTER OF:-**

Shailesh Singh

.... Applicant

Versus

State of Uttar Pradesh through its Chief Secretary

... Respondents

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**Through**



(SAMEER ABHYANKAR)  
ADVOCATE FOR SIKKIM SPCB  
D-247, LGF, DEFENCE COLONY  
NEW DELHI-110024

CC-2516

PLACE: NEW DELHI

Dated:11.10.2024

Email: [contactadvsa@gmail.com](mailto:contactadvsa@gmail.com)

M-9953328394

**BEFORE THE NATIONAL GREEN TRIBUNAL  
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**AFFIDAVIT ON BEHALF OF THE STATE OF SIKKIM IN COMPLIANCE  
WITH THE ORDER DATED 28.05.2025**

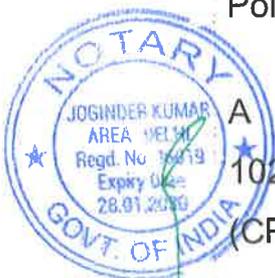
I, Ashwani Kumar Chand, I.P.S., Resident Commissioner, Government of Sikkim, Sikkim House, 12, Panchsheel Marg, Chanakyapuri, New Delhi, do hereby solemnly affirm and most humbly and respectfully submit as under:

1. That I am authorized to swear the present affidavit on the instructions received from the State Government of Sikkim.
2. That I am the Resident Commissioner of the State Government of Sikkim, and as such am competent to depose to the contents of this affidavit.
3. It is submitted that vide order dated 28.05.2025, the Ld. Tribunal directed all the States/UTs to file a comprehensive report to furnish the following information:

Total e-waste generation from organised and unorganized sectors for 2023-2024 and 2024-2025 State/UT wise.



- ii. The projected E-waste generation from the organized and unorganised sectors for 2023-2024 for the next five years in each of the State/UT
  - iii. Quantity of State/UT, E-Waste imported into the country for processing, if any.
  - iv. Details of the production of electronic equipment/articles, its collection after its disposal/usage, transportation, dismantling/recycling, extraction of all elements and compounds, including plastic/glass and final usage/disposal.
  - v. The above details are also required for solar panels.
  - vi. All units that come under the purview of EPR norms under E-waste Management Rules, 2016 and their compliance. Actions taken against the units that do not comply with EPR Norms.
  - vii. Details of E-Waste recycling units district-wise wise in each State with their capacities and compliance.
  - viii. Steps taken by CPCB to identify unauthorised E-Waste recyclers and actions taken.
4. It is humbly submitted that the State of Sikkim has filed the action taken report for the enforcement of E-waste Rules to the Central Pollution Control Board (CPCB) for the period from October 2023 to 31.03.2024 on 23.08.2024 and the same is part of the record in the present matter.
  5. That in pursuant to the aforesaid directions, the State Pollution Control Board, Sikkim (SPCB-Sikkim) under the Forest & Environment Department has compiled the Progress Report for the period January 2025 to June 2025, and vide the letter dated 19.08.2025 bearing No. F. No. J029/SPCB/772, the same has been duly forwarded to the Central Pollution Control Board (CPCB).



A true copy of the letter dated 19.08.2025 bearing no F. No. 1029/SPCB/772, forwarded to the Central Pollution Control Board (CPCB), is annexed here to and marked as **Annexure A-1**.

6. In accordance to the observations made by CPCB on the previous progress report of the State of Sikkim, it is submitted that the SPCB-Sikkim has undertaken several actions in accordance with CPCB's observations on the previous progress report. The Board has coordinated with the concerned departments to facilitate setting up of recycling facilities as and when the proposal is received. The direction to formulate committees and designate Nodal Officers have been duly incorporated in State Environment Plan and District Environment Plan with District Collectors responsible for monitoring compliances. The SPCB-Sikkim has also initiated capacity building and awareness programs in coordination with the Public Relations Officer (PRO) and other agencies. Accordingly, the Forest & Environment Department is in the process of re-formulating the State and District Environment Plans for new districts, which have been approved by the State Government of Sikkim and uploaded on the Department's website: <https://sikenvis.nic.in>.
7. That for the period 01.01.2025 to 30.06.2025, with respect to the inventorization of e-waste generation, SPCB-Sikkim has submitted the annual inventory for the financial year 2023–24, while the compilation of annual returns for the financial year 2024–25 is presently underway. It is submitted that the State has no producers, manufacturers, recyclers, refurbishers, bulk consumers, or dismantlers operating within its territory, nor are there any such entities from the State registered on the EPR Portal. Accordingly, the inventory exercise has so far been undertaken on the basis of data provided by the bulk consumers and collection centers set up by Urban Local Bodies (ULBs) and subsequent manifests submitted.
8. That the E-Waste (Management) Rules, 2022, removed the requirement of mandatory reporting by bulk consumers and dispensed with the



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concept of collection centers (included in 2016 rules), while also narrowing the definition of bulk consumers as to the agencies. The State of Sikkim does not have consumers who can utilize one thousand units or more units of electrical and electronic equipment annually. These changes have posed significant difficulties in preparation of a complete inventory, and accordingly SPCB-Sikkim has sought guidance from CPCB to enable a more robust process of inventorization.

9. It is pertinent to note that for the same reporting period, with respect to identification of producers, recyclers, refurbishers, or manufacturers not registered on the E-Waste EPR Portal, it is submitted that no such entities have been established or operate in the State of Sikkim, and hence, the question of non-registration does not arise. Similarly, no action was required regarding verification of facilities of recyclers or refurbishers, as no such facilities are established in the State of Sikkim.
10. That further, with regard to checking informal trading, dismantling, and recycling of waste by SPCB-Sikkim in coordination with the district administration, it is submitted that no such activities have been observed or reported till date. The duties of district administration has been specified in the State & District Environment plan.
11. That similarly, no hotspots of informal storage, handling, processing, or burning of e-waste have been identified in the State. However, awareness and vigilance campaigns are being conducted as part of Information, Education and Communication (IEC) activities, and public notices are proposed to be issued to sensitise citizens against informal e-waste practices.
12. That with respect to facilitate collection and disposal of e-waste, SPCB-Sikkim has also ensured that all ULBs in the State of Sikkim continue to maintain e-waste collection centres in the absence of any recycling or



refurbishing facilities. The concerned departments are being communicated in line with CPCB's directions to encourage the establishment of recycling industries in State and SPCB-Sikkim is coordinating with CPCB to ensure collection and inventorization of e-waste in conformity with the EPR regime.

13. That with regard to governance framework for monitoring compliance, the duties have been specified in the State and District Environment Plan. continues to operate during the reporting period, with designated nodal officers such as the State Environmental Secretary, District Collectors, and Commissioners tasked with enforcement and reporting obligations.
14. That in terms of capacity building, SPCB-Sikkim, in coordination with PROs, has conducted awareness and training programmes w.r.t. e-waste for ULBs, Rural Development Department, Gram Panchayats, industrial units, and schools. In addition, sensitisation and training programmes for students, unemployed youth in co-ordination with private and government entities have been undertaken to strengthen public awareness and vigilance regarding e-waste management. Capacity building and sensitization programmed are also being conducted for local bodies to disseminate awareness amongst the general public on e-waste management & vigilance against informal activities.
15. That for the duration 01.01.2025 to 30.06.2025, no violations of the E-Waste (Management) Rules, 2022 have been observed or reported from the State of Sikkim, and enforcement monitoring is being carried out on a continuous basis.
16. That it is respectfully submitted that for the period from 01.01.2025 to 30.06.2025, the action taken report against non-complying entities records that no producers, recyclers, refurbishers, or manufacturers have been established or are operating in the State of Sikkim. Further, no



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instance of non-compliance has arisen, and no enforcement action was required to be undertaken by SPCB-Sikkim.

A true copy of an Action Taken Report for the period 01.01.2025 to 30.06.2025 along with the photographs of the awareness programmes conducted by SPCB-Sikkim, is annexed hereto and marked as **Annexure A-2.**

17. That the present affidavit is true to the best of my knowledge and information received from the Answering Respondent and nothing material has been concealed therefrom.



**DEPONENT**

Ashwani Kumar Chand, IPS  
Principal Resident Commissioner  
Government of Sikkim

**VERIFICATION:**

11 OCT 2025

Verified at New Delhi on \_\_\_\_\_ day of \_\_\_\_\_, 2025, that the contents of the above said affidavit are true and correct to the best of my knowledge and belief. Nothing material has been concealed therefrom.

Sikkim House, 12, Panchsheel Marg,  
Chanakyapuri, New Delhi-110 021

*Rajeshwari*  
D/S 226/2021  
I certify the Dependent  
Signed/Put In My presence

**DEPONENT**

Ashwani Kumar Chand, IPS  
Principal Resident Commissioner  
Government of Sikkim

Sikkim House, 12, Panchsheel Marg,  
Chanakyapuri, New Delhi-110 021

**ATTESTED**  
  
**NOTARY PUBLIC**  
**GOVT. OF INDIA**

11 OCT 2025



**STATE POLLUTION CONTROL BOARD- SIKKIM**  
**FOREST & ENVIRONMENT DEPARTMENT**  
**GOVERNMENT OF SIKKIM**  
**DEORALI, GANGTOK – 737102**

F. No. 1029/SPCB/772

Dated: 19/08/2025

To,

Ms. Youthika,  
 Divisional Head,  
 Waste Management Division-III,  
 Central Pollution Control Board,  
 Parivesh Bhawan, East Arjun Nagar,  
 New Delhi – 110032.

**Sub: In the NGT matter of E.A. No. 04/2024 under OA 512 of 2018 (Shailesh Singh Vs. State of UP & Ors.) regarding state-wise status of E-waste generation-reg.**

Sir,

Kindly refer to letter issued vide F. No. CM-13011/97/2024-LAW-HO-CPCB-HO/3840-3884 dated 12/08/2024 regarding the subject cited above.

Reference above, kindly find enclosed herewith Action Taken Report on the directions of the Hon'ble NGT and CPCB for the period of Jan-June, 2025 with respect to the State of Sikkim for kind information and further action please.

Thanking you,

Yours faithfully,



(Ranjian Rai)  
 Ranjan Rai  
 Executive Environmental Engineer  
 State Pollution Control Board, Sikkim.  
 State Pollution Control Board  
 Forest & Environment Deptt.  
 Govt of Sikkim

A  
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**Format for submission of report sought vide letter dated 06.11.2024 in the NGT matter of EA 04/2024(OA 512/2018)**

**Name of the SPCB/PCC- State Pollution Control Board-Sikkim**

**Period- January to June 2025**

**Part A**

**Action taken report on the specific observation made by CPCB on the previous progress report (as per the attached state-wise annexure)**

S.No.	CPCB remarks	Action taken
1.	SPCB-Sikkim to share inventory report on E-waste generated in the state covering all the 106 EEEs covered under E-waste (M) Rules, 2022	Submitted for the year 2023-24. Annual Returns for the year 2024-25 being compiled. The difficulties in preparation of inventory has been specified in Part B of this report.
2.	SPCB-Sikkim to carry out exercise on identification of non-registered entities those may exist in the state but have not registered on E-waste EPR portal	There are no Producers, Manufacturers, Recyclers, bulk consumers & Refurbishers operating in the state of Sikkim. The entities requiring registration in E-waste EPR portal may be currently considered as nil.
3.	SPCB-Sikkim to take up necessary steps for facilitating in setting up of recycling units in the State	The SPCB-Sikkim shall co-ordinate with the concerned department and project proponent as and when such proposal is received for setting up recycling facilities
4.	SPCB-Sikkim to formulate committees and designate Nodal officers at State and district level for monitoring compliance under E-waste regulations in the state	The direction has been duly incorporated in State Environment Plan and District Environment Plan. The District Collectors shall be responsible for monitoring compliance. SPCB-Sikkim is carrying out monitoring work for securing compliance with the E-waste(M) Rules, 2022 norms.
5.	SPCB-Sikkim to share its IEC Plan once firmed up and also share details on its execution	The SPCB-Sikkim has initiated capacity building and awareness programmes in co-ordination with PRO.
6.	SPCB-Sikkim to share the district environment Plan formulated for the state along with status of implementation	The Forest & Environment Department, GoS is in process of re-formulating the District Environment Plan & State Environment Plan for new Districts. The new SEP and DEP have been approved by the State Government and has been uploaded in the Forest & Environment Department, GoS website <a href="https://sikenvis.nic.in">https://sikenvis.nic.in</a> .

**Part B: Progress Report**

Duration 01.01.2025 to 30.06.2025

S.No.	Challenges/Activities	Stakeholder responsible for implementation	Action	Status of implementation	Action taken
1.	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs /PCCs to complete this activity w.r.t Inventorization of e-waste generation financial Year wise every year	<p>Submitted for the year 2023-24. Annual Returns for the year 2024-25 are being compiled.</p> <p>The SPCB-Sikkim is facing difficulties in preparation of inventory as there are no producers, manufactures, recyclers, refurbishers, bulk consumers and dismantlers in the state of Sikkim. There are no such entities from state of Sikkim registered in the EPR portal as well.</p> <p>Annual returns/ inventory was being compiled by the Board utilising the data provided by bulk consumers and collection centres set up by ULBs and the subsequent manifest submitted.</p> <p>The E-waste Management Rules, 2022 has removed the responsibility of submission of returns by bulk consumers. Also, as per the said rules the provisions of collection centres (included in 2016 rules) have also been done away with.</p> <p>The 2022 has also redefined as to which agencies shall be considered as bulk consumers. The state of Sikkim does not have</p>	Continuous process



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				<p>consumers who utilise one thousand units of electrical and electronic equipment annually.</p> <p>Hence, there are difficulties in implementation of the new 2022 rules.</p> <p>The above-mentioned reasons have hindered an put limitations in the preparation of inventory by SPCB-Sikkim. The Board seeks guidance from CPCB in this matter.</p>	
2.	Identification of Entities (Producers/Recyclers/Refurbishers/Manufacturers) who have not registered at E-waste EPR Portal	CPCB, Custom department, Ministry of commerce and Ministry of electronics & telecommunication	This is a continuous activity for which support of SPCBs/PCCs/Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	No such entities have been established or are operating in the state of Sikkim	Not applicable
3.	Verification of facilities of recyclers/refurbishers for their infrastructure and records	SPCBs/PCCs/CPCB	This is a continuous activity. All the registered recyclers/Refurbishers will be verified at least once in a year.	Action not required as recyclers/refurbishers are not established in the state	Continuous process
4.	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/ District Administration	SPCBs/PCCs in coordination with the District Administration has to carry out quarterly drive for checking of this activity.	Informal trading, dismantling and recycling of e-waste has not been observed or reported in the state till date. The duties of district administration has been specified in the State & District Environment plan	Continuous process
5.	Identification of the hotspots areas where informal e-waste activities such as storage,/handling/	SPCBs/PCCs/ District Administration	SPCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at	Informal activities w.r.t. e-waste has not been observed or reported in the state till date. The duties of district administration have been specified in the State & District Environment plan. IEC activities to ensure awareness and	Continuous process



	processing/burning are prevalent		local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law.	vigilance amongst the public is being conducted. Notice for public awareness shall be circulated by the Board w.r.t. informal e-waste activities.	
6.	Facilitate collection and disposal of e-waste	SPCBs/PCCs/ District Administration/ CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities in conforming areas.	<ol style="list-style-type: none"> <li>1. All ULBs in the state have established E-waste collection centres in absence of recycling/refurbishing facilities in the state.</li> <li>2. The concerned Department shall be communicated on the directions of the CPCB requesting them to promote such industry in the state.</li> <li>3. SPCB-Sikkim shall co-ordinate with CPCB to ensure collection of e-waste and submit inventory in accordance with EPR regime.</li> </ol>	
4.	Governance frame work for monitoring compliance	SPCBs/PCCs/ District Administration/ CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/Commissioners) to be designated.	The duties have been specified in the State Environment & District Environment Plan. Implementation of the plan is sought by the SPCB on regular basis for submission of status report to the Hon'ble National Green Tribunal	Continuous process
5.	Capacity building at district/State/CPCB level	SPCBs/PCCs/ District Administration /CPCB	Special workshops to educate functionaries in government / NGOs be run over one year.	SPCB-Sikkim in co-ordination with PRO conducted capacity building cum awarness programme for ULBs, Rural Development Department, Gram Panchayats and industrial units in the current financial year. Awareness programme w.r.t. e-waste	Continuous process

				management has also been conducted in schools. Photographs have been attached for information.	
6.	IEC plan be firmed up and executed	SPCBs/PCCs/ District Administration /CPCB	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling.  The IEC Plan to be executed over one year.	SPCB-Sikkim is carrying out sensitization, training and awareness programme for students & unemployed youth in co-ordination with private and government entities. Capacity building and sensitization programmed are also being conducted for local bodies to disseminate awareness amongst the general public on e-waste management & vigilance against informal activities.	Continuous process
7.	Strengthen system of enforcement	SPCBs/PCCs/ District Administration/ CPCB	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	Violations have not been observed or reported till date.	Continuous process

**Part C: Action taken report against Non-Complying Entities**

**Duration: 01.01.2025 to 30.06.2025**

S.No	Type of non-complying entity (Producer/Recycler/Refurbisher/Manufacturer)	Details of Non-Compliance observed	Action taken by SPCB against Non-complying entity	Present Status
1.	Producers, Recylers, refurbishers, manufactures are not established and operating in the state of Sikkim	Action not required	Action not required	Action not required



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Fig. 1, 2, 3 & 4 – Capacity building cum awareness programme for Urban local bodies, Rural Development Department and industrial units





Fig. 5,6,7 & 8 – Awareness programme for Government Schools





Fig. 9 - Awareness programme for Gram Panchayat and Block Development Offices



Office of Sameer Abhyankar &lt;contactadvsa@gmail.com&gt;

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**RE:ADVANCE SERVICE EA No. 04 of 2024 in OA No. 512 of 2018 / Shailesh Singh vs State of Uttar Pradesh through its Chief Secretary**

1 message

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**Office of Sameer Abhyankar** <contactadvsa@gmail.com>

Sat, Oct 11, 2025 at 4:31 PM

To: "office.advocateimran@gmail.com" &lt;office.advocateimran@gmail.com&gt;

Dear Sir,

Please find attached a scanned copy of the Affidavit on behalf of the State of Sikkim in Compliance with the Order Dated 28.05.2025 in captioned matter.

Thanks  
Prince Kumar  
For  
Mr. Sameer Abhyankar

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**Address for Correspondence:**

D-247, LGF, Defence Colony,  
New Delhi 110024  
Ph. +91-11-49402169

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 **Affidavit on behalf of the State of Sikkim in Compliance.pdf**  
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